

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 361/GT/2020**

Subject : Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 after  
truing up for Pragati-III CCPS (1371.2 MW) power plant.

**Petition No. 376/GT/2020**

Subject : Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for  
the period 1.4.2019 to 31.3.2024.

Petitioner : Pragati Power Corporation Limited

Respondents : BSES Yamuna Power Limited and 6 others.

Date of Hearing : **13.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member

Parties Present : Ms. Himani Yadav, Advocate, PPCL  
Shri Anand Kumar Shrivastava, Advocate, TPDDL  
Ms. Shruti Kanodia, TPDDL  
Ms. Ishita Jain, TPDDL  
Shri Chetan Saxena, TPDDL  
Shri Rahul Kinra, BRPL, BYPL  
Shri Aditya Ajay, BRPL, BYPL  
Ms. Suparna Srivastava, Advocate, PSPCL  
Ms. Astha Jain, PSPCL  
Ms. Divya Sharma, Advocate, PSPCL

**Record of Proceedings**

At the outset, the proxy counsel for the Petitioner requested for adjournment as the  
arguing counsel was not available. This request was not opposed by the learned counsel  
for the Respondent. Based on the consent of the parties, these matters were adjourned.

2. While adjourning, the Commission directed the Petitioner to submit the following  
additional information on or before **10.9.2024** after serving copies on the Respondents:

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- i. *From the submission of the Petitioner for the ROP for hearing dated 27.02.2024, it is not  
clear whether the claim of ₹388.09 crore on account of 'Undischarged Liability' in Financial*



Year 2015-16 is already included/allowed (fully or partly) in the Capital Cost and AFC claimed/allowed at any stage on or before 31.03. 2015. Therefore, in order to justify the addition in undischarged liability in FY 2015-16, the Petitioner is directed to provide the following additional information duly certified by the Auditor:

a. Capital Cost claimed as on COD of each unit as per below format.

	<b>27.12.2011 (GT-I)</b>	<b>1.4.2012 (STG-I &amp; HRSG-I)</b>	<b>***</b>	<b>***</b>
Gross Block as per audited books of accounts				
Less: Gross Block pertaining to other Generating Stations for which tariff is not claimed in the instant Petition				
Less: IND AS Adjustment				
Gross Block as per IGAAP for the generating station				
Less: Exclusions				
Capital Cost Claimed as per IGAAP (On accrual Basis)				
Less: Undischarged Liability included in the above				
Capital Cost Claimed for the 'Instant Generating Station' (on a cash basis)				

\*\*\*Information needs to be provided for COD of all units e.g. 16.7.2012 (GT-II), 14.12.2012 (Block-I), 28.10.2013(GT-III), 27.2.2014(GT-IV) and 27.3.2014 (Stage-II)

b. Additional Capital Expenditure for COD of first Unit to 31.3.2014 and then year wise for control period 2014-19 as per below format:

	<b>27.12.2011 to 31.3.2012</b>	<b>1.4.2012 to 15.7.2012</b>	<b>###</b>	<b>####</b>	<b>###</b>
Closing Gross Block as per audited books of accounts					
Less: Opening Gross Block as per audited books					
Additional Capital Expenditure as per audited books					
Less: Additional Capital Expenditure pertaining to other stages					
Additional Capital Expenditure for the generating station					
Less: IND AS adjustment					
Additional Capital Expenditure as per IGAAP for the Instant Generating Station					



	<b>27.12.2011 to 31.3.2012</b>	<b>1.4.2012 to 15.7.2012</b>	<b>###</b>	<b>####</b>	<b>###</b>
<i>Less: Exclusions</i>					
<i>Additional Capital Expenditure claimed (on an accrual basis)</i>					
<i>Less: Un-discharged Liabilities included in the above</i>					
<i>Additional Capital Expenditure claimed (on a cash basis)</i>					
<i>Add: Discharges of Liabilities</i>					
<i>Net Additional Capital Expenditure claimed, including discharges (on a cash basis)</i>					

### Information needs to be provided for the period between two consecutive COD of units or COD of unit and Financial Year beginning/end, whichever may be the case.

- c. *Reconciliation of Undischarged Liability between 'Company as a whole' and 'Instant Generating Station' as per below format:*

	<b>As on COD of first unit</b>	<b>\$\$\$</b>	<b>\$\$\$</b>
<i>Liability as per Audited Balance Sheet</i>			
<i>Less: Liability pertaining to other generating stations, for which tariff is not claimed in the instant petition.</i>			
<i>Liability Pertaining to 'Instant Generating Station'</i>			

\$\$\$ Information needs to be provided for COD of all units e.g., 16.7.2012 (GT-II), 14.12.2012 (Block-I), 28.10.2013 (GT-III), 27.2.2014 (GT-IV), and 27.3.2014 (Stage-II)

- d. *Liability Flow Statement starting from COD of first unit, i.e. 27.12.2011 till 31.03.2019 for each Specific Period or Financial Year as the case may be, along with the reconciliation with its Audited Accounts in below format.*

	<b>As on COD of first unit</b>	<b>@@@</b>	<b>@@@</b>
<i>Opening Liability for the 'Instant Generating Station'</i>			
<i>Add: Addition in Liability due to add-cap</i>			
<i>Less Discharge of Liability</i>			
<i>Closing Liability</i>			

@@@ Liability statement needs to be provided for the period between two consecutive COD of units or COD of unit and financial year beginning/end, whichever may be the case.



*Above mentioned statement of information pertaining to Capital Cost and Liability claimed should be duly reconciled with the audited balance sheet as at the closing date of each specific period.*

- ii. *In response to the Commission's query in RoP dated 27.2.2024, the Petitioner has submitted the revised Form 17, wherein it is observed that the initial spares claimed for the 2014-19 period come out to ₹277 Crore. Whereas, in the Annexure E submitted along with the Petition, the Auditor has certified an amount of ₹150.74 Crore as "Mandatory Spare Capitalised". The Petitioner shall provide the difference between the Initial Spares Capitalised and Mandatory Spare Capitalised and justify the claim under initial spares as per the limit specified in the Tariff Regulations and the Auditor's Certificate.*

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- i. Details of actual security expenses incurred till date certified by the Statutory Auditor.
  - ii. *Petitioner has claimed an additional capitalisation of ₹3.69 Crore towards AGC in FY 2023-24. Petitioner to provide the status of implementation of the same.*
3. The Respondents will file their replies on or before **25.9.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **3.10.2024**.
  4. These matters shall be listed for hearing on **15.10.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

